

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
STARRED QUESTION NO-269
ANSWERED ON-12/08/2026

THIRUVANANTHAPURAM OUTER RING ROAD

269. DR. JOHN BRITTAS:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) current status of construction of Thiruvananthapuram Outer Ring Road;
- (b) what was the original timeframe for the completion of the project;
- (c) what is the current bottleneck in this project;
- (d) whether it is a fact that thousands of landowners affected by the Vizhinjam–Navaikulam Outer Ring Road project have been complaining prolonged delays in compensation despite surrendering their land;
- (e) if so, reasons therefor; and
- (f) new timelines within which the project will be completed?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)

- (a) to (f) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (f) OF RAJYA SABHA
STARRED QUESTION NO. 269 ANSWERED ON 12/08/2026 ASKED BY DR. JOHN
BRITTAS REGARDING 'THIRUVANANTHAPURAM OUTER RING ROAD'.**

(a), (b) & (f) For development of Greenfield National Highway between Vizhinjam and Navaikkulam Outer Ring Road Project (Thiruvananthapuram Outer Ring Road), the revised Detailed Project Report (DPR) has been prepared. Based upon the experience in implementing the project augmentation for National Highway 66 (NH 66), the DPR was reviewed to minimise hill cutting with provisions of tunnels & Viaducts. The decision on investment shall be taken considering fulfilment of criterion, traffic density and synergy with PM Gati Shakti.

(c) Currently, there is no bottleneck in the project. However, various statutory clearances especially environmental clearances are being obtained.

(d) & (e) The land for the project for National Highway (NH) is acquired as per National Highway Act, 1956 and the compensation is arrived at in accordance with applicable provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act 2013, to be paid after the project is approved by the Competent Authority.
